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Title: Need to adhere to the IPS recruitment rules 1954 in the examination to be held on 20 May, 2012 and cancel the new rules framed in this regard.

SHRI RUDRAMADHAB RAY (KANDHAMAL): Sir, I want to mention about the faulty policy of the Government with regard to recruitment to the IPS.

Till now, as per the Indian Police Service Recruitment Rules, 1954, there are two methods for recruitment to IPS – that is, two-third candidates by a competitive examination which is from the open market, through the UPSC Civil Services Examination, and second, one-third candidates by promotion from substantive members from the State Police Service. Now, the Central Government has framed new rules and added a third method of recruitment by Limited Competitive Examination. All the Assistant Commandants of Central Paramilitary Forces like BSF, CRPF, SSB, CISF and ITBP, and Captain and equivalent rank officers from the Defence Services like Army, Navy and Air Force, and DSP of the State Police services who have put in five years of service up to the age of 35 years, which will be 36 years or 37 years for the reserved categories, are eligible for this Examination. This Examination will be very soft and much below the standard of UPSC Examination.

In accordance with article 320 of the Constitution of India, the Central Government is bound to consult with the UPSC in the matter of principles to be followed in making appointments to the IPS and as such, action of the Central Government in this regard is illegal, unconstitutional and violative of articles 320 of the Constitution of India. Hence, I urge upon the Government not to proceed further in the execution of the new recruitment policy.